

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB) 210 (ND) / 2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.12.2017**

**NAME OF THE COMPANY: M/s PR International Vs. M/s GTHS Retails
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Sachin Jain, Advocate with Mr. Amit Aggarwal Mr. Vaibhav Mahajan, Advocate for RP
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ORDER

Various reports have been filed by the IRP in this case. The meeting of the COC was duly conducted and the minutes had been filed vide docket no. 2313 dated 13th October, 2017. The Financial Creditors forming the COC had duly approved the IRP as the RP in the COC. Since this report had not been put up before us, we hereby ratify and confirm his appointment as the RP in this case.

Objections is being raised up by Id. Counsel for the Operational Creditor in respect of the remuneration agreed upon by the COC for the RP. It is however for the COC to decide about the same and would not fall within the domain of the Adjudicating Authority unless malafide is shown. His objection is therefore unsustainable.

The RP is directed to carry out his duties as mandated under the statute. Nothing further survives. Resolution plan be submitted on time.

-3-d-1
(S. K. Mohapatra)
Member (T)

-5-d-1
(Ina Malhotra)
Member (J)